

Central Administrative Tribunal
Principal Bench: Delhi.

(D)

Regn. No. OA 1484/87

Kumari Veena Sharma Vs. Union of India & others.

Coram: Hon'ble Mr. Justice Asha Mukul Pal, Vice Chairman
Hon'ble Mr. Kaushal Kumar, Member

For the Applicant Shri R.K.Kamal, Counsel.

In this application under Section 19 of the Administrative Tribunals Act, 1985, the applicant apprehends that her services are likely to be terminated any time without any notice according to the terms of the appointment. At present no termination order has been issued and the application has been made only under an apprehension. The application is *prima facie* pre-mature and is accordingly dismissed.

2. The appointment letter issued to the applicant shows that she was appointed temporarily on an ad hoc basis and in case her services are terminated, the termination will have to be regulated in accordance with Rule 5 of the Central Civil Services (Temporary Service) Rules, 1965.

3. Anything said herein will not stand as a bar to make a fresh application if the applicant gets any fresh cause of action/grievance.

M. Kumar
(Kaushal Kumar)
Member
27.10.87

A. Mukul Pal
(Asha Mukul Pal)
Vice Chairman
27.10.87